

REVIEWS AND REPORT OF ENGINEERS
INDIA LTD., BOMBAY, MADRAS
REFINERIES LTD, MADRAS AND
LUBRIZOL INDIA LTD,
BOMBAY

THE DEPUTY MINISTER IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS (SHRI DALBIR SINGH)
I beg to lay on the Table a copy each of the
following papers (Hindi and English versions)
under sub-section (1) of section 619A of the
Companies Act, 1956 —

- (1) (i) Review by the Government on
the working of the Engineers
India Limited, Bombay for the
year 1970-71
- (ii) Annual Report of the Engineers
India Limited, Bombay for the
year 1970-71 along with the
Audited Accounts and the com-
ments of the Comptroller and
Auditor General thereon [*Placed
in Library*] See No IT—
3104/72]
- (2) (i) Review by the Government on
the working of the Madras
Refineries Limited, Madras, for
the year ended the 30th June
1971
- (ii) Annual Report of the Madras
Refineries Limited, Madras, for
the year ended the 30th June,
1971 along with the Audited
Accounts and the comments of
the Comptroller and Auditor
General thereon [*Placed in
Library*] See No LT—
3105/72]
- (3) (i) Review by the Government on
the working of the Lubrizol
India Limited, Bombay, for the
year 1969-70
- (ii) Annual Report of the Lubrizol
India Limited, Bombay, for the
year 1969-70 along with the
Audited Accounts and the com-
ments of the Comptroller and
Auditor General thereon [*Placed
in Library*] See No IT—
3106/72]

12 08 1/2 hrs

ESTIMATES COMMITTEE

MINUTE

SHRI K N TIWARY (Bettiah) I beg
to lay on the Table Minutes of the sittings
of the Estimates Committee relating to
Nineteenth and Twentieth Reports of the
Committee and General Matters

12 09 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY Sir, I have to report the
following message received from the Secretary
of Rajya Sabha —

"I am directed to inform the Lok Sabha
that the Rajya Sabha, at its sitting held
on Monday, the 29th May, 1972,
adopted the following motion in regard
to the presentation of the Report of the
Joint Committee of the Houses on the
Code of Criminal Procedure Bill 1970

"That the time appointed for the presen-
tation of the Report of the Joint Com-
mittee of the Houses on the Code of
Criminal Procedure Bill, 1970, be further
extended upto the last day of the Eighty-
first Session of the Rajya Sabha "

12 10 hrs

MATTERS UNDER RULE 377

(1) PROPOSED SHIFTLING OF THERMAL
POWER STATION FROM KATIHAR

श्री ज्ञानेश्वर प्रसाद यादव (कटिहार) :
अध्यक्ष महोदय, बिहार राज्य के कटिहार में थर्मल
पावर स्टेशन प्लांट बनाने की केन्द्रीय सरकार
की योजना पूर्ण हो चुकी थी। स्थल का चयन
भी हो चुका था, प्रोजेक्ट प्लांट भी बन चुका
था। न मालूम किम कारण से उस थर्मल
पावर स्टेशन को जो उत्तर बिहार क्षेत्री का
विद्युतीकरण करने के लिए, कृषि का विकास

तथा लघु उद्योगों का जाल बिछाने के लिए सहायतः प्रदान करता, बिहार से हटाकर पश्चिम बंगाल के डालकोला स्थान पर लगाने का निर्णय केन्द्रीय सरकार ने ले लिया। इस हेतु 11 मई को पूरा कटिहार बन्द रहा। बिहार विधान सभा में ध्यानाकर्षण सूचनायें दी गईं और बिहार विधान परिषद में भी ध्यानाकर्षण सूचनाएँ दी गईं। वहाँ विद्युत मंत्री श्री जगन्नाथ मिश्र ने कहा कि हमको इस बात की कोई जानकारी नहीं है। 11 मई को मैंने माननीय विद्युत मंत्री डा० के० एल० राव को पत्र दिया कि बिहार के साथ इस प्रकार सौतेली माँ का व्यवहार क्यों हो रहा है? बिहार में जो इस प्रकार की केन्द्रीय सरकार की योजनायें थीं उनको बदल कर दूसरे राज्यों को देकर क्या केन्द्रीय सरकार बिहार और बंगाल के लोगों की भावना को भड़का कर आपस में लडाना चाहता है जिम प्रकार की मैसूर और महाराष्ट्र में सीमा विवाद हुआ? (व्यवधान)...

मे आपके द्वारा निवेदन करना चाहता हूँ कि केन्द्रीय सरकार इसके विषय में स्पष्टीकरण दे कि बिहार सरकार की गतिवृत्तों के कारण ऐसा हुआ है अथवा केन्द्रीय सरकार की नीति में ऐसी कोई बातें हैं जिससे कि इसको बिहार से बदलकर पश्चिम बंगाल को देने की बात की गई है?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): The hon. Member does not have the facts. Power production is done by the States more generally. Only in certain cases the Centre steps in. Bihar Government wants to have a power station at katihar. We have no objection at all. We can sanction it just as we have approved a thermal station at Muzzafarpur in North Bihar. It is not a question of sanctioning the project; it is a question of finding finance for it so that power may be made available early. Both North Bihar and North Bengal are very backward in power. As I said earlier our anxiety is to see that power station is set up in this region so that early power may be available for needy areas. I am sorry the

hon. Member feels agitated on this. The project is not yet accepted. The idea is that of the Ministry of Irrigation and power only, namely, to finance such projects by the Centre. We have investigated the project. Our engineers have gone round and they found Dalkola to be a suitable place. Here a power station can be set up of 240 M. W. and power will be distributed equally between Bihar and Bengal. There is one other reason for Dalkola to be selected; it is likely that we may have to supply power to Bangladesh.

श्री ज्ञानेश्वर प्रसाद यादव: यदि यह कुठेरा में ही रहे तो उससे बंगाल को भी बिजली मिलेगी और बिहार को भी मिलेगी। यह स्थान बदलने के पीछे राजनीतिक कारण हैं।

DR. K. L. RAO: This area will be nearest to Bangladesh and it is likely that we may supply to Bangladesh on reciprocal basis. We are trying to get power from them to serve Tripura and Mizoram areas. When Dalkola comes up, all these needs will be met. We should not make too much noise as otherwise the undertaking of the project by the Centre may not materialise. It is very difficult for the Ministry to convince the Central Government and the Planning Commission that we should finance it from the Centre. If Bihar wants a power station, it can be very easily sanctioned, because there is necessity for power in North Bengal and North Bihar; in fact, tomorrow, it can be sanctioned and there will be no difficulty. But the main point here is that we want to see that this project is done under the Government of India's aegis, the idea being that then it will come into utilisation much earlier and we shall be able to supply power in four years, whereas if it is left to the State, then I am afraid it would take about ten years. That is the whole idea. That was why we in the Ministry of Irrigation and power thought it much better to have the power station done by the Government of India at a place common to both. But what is wrong about it in after all power goes this way and that way. There is a large part of Bihar, east of Katihar etc. Which I know very well, which is bereft of power. All that area will be served by this power station. I do not know why there is unnecessary excitement over this matter. After all, power goes in all directions. I would submit that in respect of power at least, there should be no excitement.